

Matter already fixed - 4-2-92

M.P. No. 95/92 fixed for  
Same date  
for orders on

(10)

4-2-92

4-2-92

Q  
31-1

Mr. S. Natarajan for the applicant.  
Mr. R.K. Shetty for the respondents.  
Mr. Natarajan moves an application  
for amendment. In view of averments  
made, we consider it a fit case in  
which amendment should be allowed.  
The amendment is allowed.

Mr. Natarajan is directed to file the  
amended copy two sets, for use of  
Tribunal and serve a copy on the  
Counsel for respondents, within two weeks.  
~~Rejoinder~~ Reply of respondents within  
four weeks and rejoinder, if any, within  
two weeks thereafter.

List the case for hearing on 28-4-92.

[Signature]

(M. Y. PRIOLKAR)  
M(A)

[Signature]

(U. G. SRIVASTAVA)  
VC

Tribunal

Date: 28/4/92

Applicant in person / by

none

Advocate / Respondent by

R. K. Shetty

Council.

The matter adjourned to  
for

15/6/92 by Council

Fit

Dy. Registrar

[Signature]  
28/4


(11)


Date: 15.6.92.

When the case has been called out neither the applicant nor his counsel present.

Mr. R.K. Shetty is present on behalf of the respondents.

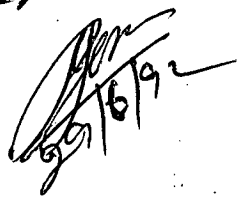
The case is dismissed <sup>in</sup> default of appearance

  
(M.Y. PRIOLKAR)

  
(S.K. DHARON)  
V.C.

M(1)

15/6/92  
order/judgment despatched  
to Applicant/Respondent (s)  
on 24.6.92

  
24/6/92